

Statement-II*Details of Project.*

| Sl.No. | Name of Project | Capacity (MW) |
|--------|---------------------|--------------------|
| 1. | RANGANADI HEP | 405 |
| 2. | KOEL KARO HEP | 710 |
| 3. | DHAULIGANGA HEP I | 4x70 |
| 4. | TEHRI DAM HPP | 1000 |
| 5. | NATHPA JHAKRI HEP | 1500 |
| 6. | VINDHYACHAL STPP II | 2x500 |
| 7. | UNCHAHAR TPP ST-II | 2x210 |
| 8. | KCEL KARO TR LINE | CKM 215 |
| 9. | ULDOS, SR | - |
| 10. | LDC, NR | - |
| 11. | AGARTALA TR. SYSTEM | CKM 126 |
| 12. | RAPPB TR. SYSTEM | CKM 621 |
| 13. | TEHRI TR. SYSTEM | KV 800 CKM 3000 |
| 14. | PANCHET HILL II HEP | 40 |

*[English]***National Power Development Fund**

*213. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of POWER be pleased to state :

(a) whether the Government propose to levy cess on power generation and not on consumption for raising the National Power Development Fund;

(b) if so, the details thereof; and

(c) the time by which the Hydro Cess Bill is likely to be introduced in Parliament?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM) : (a) A proposal for enactment of a legislation enabling establishment of Electricity Development Fund by levy of cess on the electricity generation is under examination.

(b) The proceeds realised from the imposition of the cess will be deposited in the Consolidated Fund of India and, thereafter, shared between the Central and State Governments.

The amount available in the State Electricity Development Fund will be utilised for promoting hydro power development including small hydel power projects and for improvements in the transmission/distribution network including the sub-transmission/distribution system.

The amount available in the Central Electricity Development Fund will be utilised for the following purposes:

- (i) Financing the expenditure on survey and investigation and preparation of DPRs in respect of Hydro

Projects which will provide benefit to more than one State.

(ii) Investment in pre-construction activities including expenditure on land acquisition. These activities will include construction of access roads and bridges.

(iii) Development of small and mini hydro projects.

(iv) Financing the expenditure on renovation and modernisation of power plants.

(v) Financing the expenditure on transmission lines/ associated sub-stations required for evacuating power from hydel stations to the load centres.

(c) After the proposal for the levy of cess on electricity generation is approved by the Government, a Bill will be formulated and, thereafter, introduced in the Parliament.

*[Translation]***Conference on Emission Level**

*214. SHRI CHETAN CHAUHAN :
SHRI PANKAJ CHOUDHRY :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether a conference was held recently in Argentina in which India refused to sign a proposal reducing the greenhouse gas emission level; and

(b) If so, the facts in this regard and the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU) : (a) and (b) At the Fourth Conference of Parties to the United Nations Framework Convention on Climate Change held in Buenos Aires, Argentina during November 2-13, 1998, there was no proposal for signature for reducing greenhouse gas emission level. However, inclusion of an item in the provisional agenda for the Conference, relating to voluntary commitments for developing countries had to be dropped in view of opposition by a number of developing countries, including India.

Compensatory Afforestation for Developmental Work

*215. SHRI AJIT JOGI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have formulated any policy with regard to compensatory afforestation in the areas where the trees have been felled due to some developmental work; and

(b) if so, the details thereof and the directions issued for its implementation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU) : (a) Yes Sir, The Ministry has formulated detailed guidelines for carrying out compensatory afforestation in lieu of the forest area diverted under the Forest (Conservation) Act, 1980 for various developmental projects.